

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE, AT PUNE

Original Application No. 54/2024 (WZ)

IN THE MATTER OF :

Kuldipsinh Khimji Sodha

...Applicant

Versus

Union of India & Ors

...Respondent

Index

S.No.	Particular	Page No.
1	AFFIDAVIT IN REPLY ON BEHALF OF CENTRAL GROUND WATER BOARD, WCR (R-6) AND CENTRAL GROUND WATER AUTHORITY (R-9)	1-6
2.	<u>Annexure-A</u> Copy of the application dated 11.07.2017 along with communication of rejection dated 09.09.2017.	7-14
3.	<u>Annexure B</u> Copy of application dated 05.12.2017 and query email dated 22.07.2020 & 06.09.2021 along with rejection dated 16.09.2021.	15-24
4.	<u>Annexure C</u> Copy of directive issued by CGWA dated 06.04.2022.	25
5.	<u>Annexure D</u> Copy of Consolidated Consent and Authorization (CCA)	26-32
5.	<u>Vakalatnama</u>	33

Respondent 6 & 9



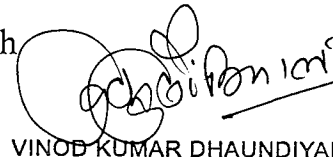
GIGI.C.GEORGE ADVOCATE
STANDING COUNSEL (UOI)

CH. No. 457, Lawyers Block-1,
Delhi High Court, New Delhi

Email: gigicgeorge.adv42@yahoo.in

M-9810625315

Place:- *New Delhi*
Dated:- *05/11/2024*

Through  *05/11/2024*

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & CR
New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE, AT PUNE

Original Application No. 54/2024 (WZ)

IN THE MATTER OF :

Kuldipsinh Khimji Sodha

...Applicant

Versus

Union of India & Ors

...Respondent

REPLY ON BEHALF OF CENTRAL GROUND WATER BOARD, WCR (R-6) AND CENTRAL GROUND WATER AUTHORITY (R-9) FOR BOTH THE ORIGINAL APPLICATION AND INTERLOCUTORY APPLICATION.

Most Respectfully Showeth:-

1. That the Present reply is filed by Sh. Vinod Kumar Dhaundiyaal S/o. Late Sh. Ramesh Chandra Dhaundiyaal working as Administrator office at Jamnagar House who is authorized by the Respondent No.6 & 9.
2. I say that have gone through the official records and I am well conversant with the facts of the present Original Application.
3. I say that the Applicant, in the Original Application No. 54/2024, prayed before the Hon'ble Tribunal seeking directions to the Central Ground Water Authority (CGWA) and the District Administration to seal the bore wells and

to restrain the concerned industry from extracting groundwater. Subsequently, the Hon'ble Tribunal, through its order dated 29.02.2024, directed the Registry to call a report from the Central Ground Water Authority, and addressing the allegations raised in the said application.

Para Wise Reply

1. I say that M/s Kutch Lignite Thermal Power Station applied to the Central Ground Water Authority (CGWA) for a No Objection Certificate (NOC) vide Application No. 21-4/2628/GJ/IND/2017 dated 11.07.2017. However, this application was rejected on 09.09.2017 due to the non-submission of the requisite processing fee. Copy of the application dated 11.07.2017 along with communication of rejection dated 09.09.2017 is annexed herewith as **Annexure-A**
2. I say that the firm subsequently re-applied for a No Objection Certificate (NOC) under Application No. 21-4/3255/GJ/IND/2017 dated 05.12.2017. Despite repeated query emails dated 22.07.2020 and 06.09.2021, the firm failed to provide the water non-availability certificate. As a result, the application was finally rejected on 16.09.2021, citing Clause 7.10 of the CCA submitted by the Project Proponent, which clearly states: "The Applicant shall not use or withdraw groundwater during either the construction or operation phase." Copy of application dated 05.12.2017 and query email dated 22.07.2020 & 06.09.2021 along with rejection dated 16.09.2021 is annexed herewith as **Annexure B.**
3. I say that the averments made in Para 2 of the application are a matter of record. It is, however, pertinent to mention that the CGWA has issued directives to all State Pollution Control Boards to include a condition in

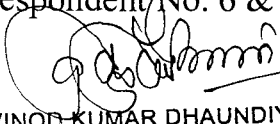
CTE/CTO that this condition mandates that in cases involving groundwater usage, the project proponent/project must obtain an NOC for groundwater extraction from either the CGWA or the State Ground Water Authority (SGWA) where ever the SGWA is operational. Copy of directive issued by CGWA dated 06.04.2022 is annexed herewith as **Annexure C.**

4. I say that as per available records, the project has previously applied to the CGWA for a No Objection Certificate on two occasions. However, both applications were rejected, as detailed earlier, with the rejection citing Clause 7.10 of the CCA submitted by Project Proponent, which prohibits the applicant from using or withdrawing groundwater during construction and/or operation phases. It is also noteworthy that a review of the rejected applications reveals that the firm is extracting saline groundwater. Under Paragraph 7.0 of the extract of the guidelines, "Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges". Consequently, the current guidelines do not provide for the imposition of charges or environmental compensation for the extraction of saline groundwater. Copy of CCA is annexed herewith as **Annexure D.**
5. I say that as per the available records, the project does not possess a valid NOC from the CGWA, as its previous applications were rejected. Therefore, the question of cancelling the NOC does not arise. Furthermore, as stated in response to Para 3, no charges are applicable for the extraction of saline groundwater. Since Clause 7.10 of the CCA explicitly states that "the

Applicant shall not use or withdraw groundwater during either the construction or operation phase," the CGWA cannot issue an NOC for groundwater extraction to the firm.

6. I say that the averments made in Para 5 of the application are a matter of record and, thus, require no specific comment from the answering respondent.
7. I say that the averments made in Para 6 of the application do not pertain to the CGWA, and therefore, no comments are required from the answering respondent.
8. I say that as already mentioned in response to Para 3, Para 7.0 of the extant guidelines provides that "Abstraction of saline groundwater in areas having either saline groundwater at all depths or pockets of saline groundwater in an otherwise freshwater area for use by industries or for dewatering by infrastructure or mining projects, including those in over-exploited areas, is encouraged. Such industries shall be exempt from paying groundwater abstraction charges." However, since Clause 7.10 of the CCA unequivocally stipulates that "the Applicant shall not use or withdraw groundwater during either the construction or operation phase," the CGWA is unable to issue an NOC for groundwater extraction to the firm.
9. Thus in the light of above facts and submission answering respondents concludes the formal response to the Hon'ble Tribunal.

For Respondent No. 6 & 9


05/11/2024
VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE, AT PUNE

I. A. NO. 220/2024 (WZ)

IN

Original Application No. 54/2024 (WZ)

IN THE MATTER OF :

Kuldipsinh Khimji Sodha

...Applicant

Versus

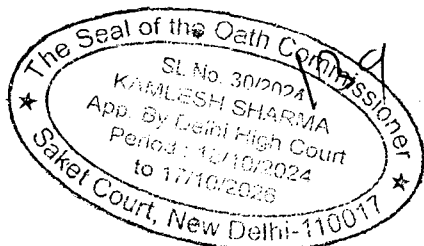
Union of India & Ors

...Respondent

AFFIDAVIT

I, Vinod Kumar Dhaundiya, S/o Shri Late Shri Ramesh Chandra Dhaundiya aged about 49 years, working as Administrator having office at Jamnagar House, New Delhi, do hereby solemnly affirm and declare as under:

1. I say that I am the authorized representative of the Respondent No.6 & 9 and is well conversant with the facts and circumstances of the instant case and thus competent to swear the affidavit.
2. I say that the accompanying reply on behalf of Respondent No.6 & 9 has been drafted by my Counsel under my instruction and the contents of the same have been read over to me and explained to me in vernacular language and I have understood the same.



- 3. I say that the facts mentioned therein are true and correct to best of my knowledge and belief.
- 4. I say that the Annexures annexed to the application are true copies of their originals.

[Signature]
Deponent 05/11/2024

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

VERIFICATION

Verified at New Delhi on this ____ day of November, 2024, do hereby solemnly affirm and declare that contents of above affidavit are true and correct and nothing material has been concealed.

[Circular Seal]
The Seal of the Commissioner
SL No. 30/2024
K. RAJESH SHARMA
App. By Delhi High Court
Date: 10/10/2024
10/11/2024
Saket Court, New Delhi-110017

[Signature]
Deponent 05/11/2024

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & G
New Delhi

[Signature]
I identify the Deponent with name signed at the above address

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *[Signature]*
S/o, W/o, B/o
Identified by *[Signature]*
has signed at *[Signature]*
Delhi.
that *[Signature]*
have been
true and

[Signature]
05 NOV 2024



Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
 Central Ground Water Authority (CGWA)



7

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: EOWestCentR
 Previous Login Date Time: 21/10/2024 12:06:55 PM , IP Address: 103.249.233.149

[Logout](#)

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/2628/GJ/IND/2017

- [Regret Letter](#)
- [Piezometer/Telemetry Detail](#)
- [Payment Details](#)
- [Additional Attachmer](#)
- [Passbook](#)

Application Code : 13738

Investor Request ID :

PAN Number :

GST Number :

Please ensure that the project is MSME and the application iss for groundwater extraction upto 100 LKD : NotDefined

1. General Information:

Water Quality: * Saline/ Brackish

Application Type Category/ Type of Application: * Power generation unit

(i) Name of Industry: * KACHCHH LIGNITE THERMAL POWER STATION GUJARAT STATE ELECTRICITY CORPORATION LII

Is Renew Applied: * NotDefined

Is Renewd: * NotDefined

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *

Address Line 1: * P.O.S.K.VARMANAGAR-370601

Address Line 2:

Address Line 3:

State: * GUJARAT

District: * KACHCHH

Sub-District: * LAKHPAT

Village/Town: * Panandhro

Latitude *

Longitude * [Show Latitude & Longitude](#)

Area Type: * Non-Notified

Area Type Category: * Safe

Whether industry is MSME: * Not Define

Whether the project falls in Wetland Area: * Not Define

(iii) Communication Address

Address Line 1: * CHIEF ENGINEER (G), GUJARAT STATE ELECTRICITY CORPORATION LTD.,

Address Line 2: * KACHCHH LIGNITE THERMAL POWER STATION, PANANDHRO

Address Line 3: * PO - S.K. VARMANAGAR

180

8

State: *
 District: * KACHCHH
 Sub-District: LAKHPAT
 Pincode: * 370601
 Phone Number with Area Code: 91-2839-262452
 Mobile Number: * 91-9925208788
 Fax Number: 91-2839-262431
 E-Mail: * cekltips.gsecl@gmail.com

(iv) Salient Features of the Industrial Activity: *

Electricity Generation

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total
Green Belt Area	1870.00		1870.00
Open Land	2062116.00		2062116.00
Road/ Paved Area	63550.00		63550.00
Rooftop area of building/ sheds	107460.00		107460.00
Total	2234996.00	0	2234996.00

(vi) Drainage in the Area (River/ Nala etc) :*

NIL

(vii) Source of Availability of Surface Water for Industrial Use
 (Submit Water Availability / Non Availability Certificate): * (\$)

NIL

(viii) Average Annual Rainfall in the Area (in mm): *

155.00

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

Khanot Village

(x) Whether Ground Water Utilization for: *

Existing Industry

Date of Commencement :

29/03/1990

Date of Expansion :

(xi) Whether Ground Water Utilization for: *

- Drinking and Domestic Use
- Construction Activity Use
- Commercial Use
- Dewatering Use

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

Water Requirement Details (Fresh Water) (m ³ /day)	Existing	Proposed
a) Ground Water Requirement (m ³ /day): *	27240.00	0.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)		
d). Recycled Water Usage (m ³ /day):	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):		

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Ann
----------	-------------------------------	-------------------------------	----------------------------	-----------------------------------	-----

Industrial Activity	27240.00	0.00	27240.00	365	994
Residential / Domestic	0.00	0.00	0.00	0	0.00
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	27240.00	0.00	27240.00		994

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	
a) Total Waste Water Generated :	13500.00	365	4927500.00
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	365	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	27240.00		(m³/day)

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: 29

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Registered
1	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
2	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
3	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
4	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
5	Borewell	1995	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
6	Borewell	1995	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
7	Borewell	1995	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
8	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
9	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
10	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
11	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
12	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
13	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No

182

14	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
15	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
16	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
17	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
18	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
19	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
20	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
21	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
22	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
23	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
24	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
25	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
26	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
27	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
28	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
29	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: 11

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Registered
1	Borewell	2017	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
2	Borewell	2017	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
3	Borewell	2017	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
4	Borewell	2018	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
5	Borewell	2018	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No
6	Borewell	2017	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No

7	Borewell	2017	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
8	Borewell	2017	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
9	Borewell	2018	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
10	Borewell	2018	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
11	Borewell	2018	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.

Details:

Comprehensive report on ground water condition is attached herewith

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge

Details:

Not done

6. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Ap or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board	Sr.No.	Attachment Name	File Name	Down
	1	Referral Letter	GPCB visit ltr-20 06 17 (2).pdf	Down

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

INDUSTRIAL USE- NOC Condition

NOC Condition-I have read and understood, I agreed.

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ w of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to

Regional Director Central Ground Water Board West Central Region,

Opp Chanakyapuri Sector-3 Near Swastik Bunglows,,

Part-1, R.C. Technical Road,,
Ghatlodiya, Ahmedabad,
AHMEDABAD, GUJARAT - 380061

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted : No

5. Hard copy of application required: Yes

6. Ground Water Charges / Quality Ground Water Quality Approved

Ground Water Charge Required: Not Define

Ground Water Charge Recieve: Not Define

Ground Water Charge Amount:

Ground Water Arrear Amount:

Ground Water Charge Type: Fresh Water Saline/ Brackish Saline-Rann of Kachch

Ground Water Charge				
SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

Ground Water Arrear				
SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

(7) Environment Compensation Required: NotDefined

SN	Date From	Date To	Daily Quantum (m3/day)(KLD)	Operational Days	Total Quantum	Area Type Category	Reason Name	Rate
No Record Exists.								

(8) Penalty for non Compliance of NOC conditions Required: No

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii)) No Attachment Found !

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitt
1	Effluent Letter	rh_etp.pdf	Download	View	11 Jul 2017

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name	File Name	Download File	View File	Sut
1	Rainwater harvesting Letter	rh_etp.pdf	Download	View	11 Jul 2017

E). Impact AssesmentReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME

No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME

No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone)

No Attachment Found !

J). Bharat Kosh Receipt (Processing Fee) :

No Attachment Found !

K). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges)

No Attachment Found !

L). Bharatkosh receipt/Copy of Demand Draft (Restoration Charges)

No Attachment Found !

M). Application with Signature and Seal:

No Attachment Found !

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

Sr.No.	Attachment Name	File Name	Download File	View File	Submit
1	Site Plan	site plan.pdf	Download	View	11 Jul 2017

O). Certified Revenue Sketch : (Refer: 1 (ii))

Sr.No.	Attachment Name	File Name	Download File	View File	Subr
1	Revenue Sketch	revenue map.pdf	Download	View	11 Jul 2017

P). Documents of Ownership / Lease : (Refer: 1 (v))

Sr.No.	Attachment Name	File Name	Download File	View File	
1	Permission Letter of GMDC	letter of gmdc for consent of bore well-2.pdf	Download	View	11
2	Dhareshi borewell land	Dhareshi bore well land.pdf	Download	View	11

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)

No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

Sr.No.	Attachment Name	File Name	Download File	View File	S
1	Water Report	water report of bore well.pdf	Download	View	11 Jul 2017

S). Authorization Letter (Previous:Authorization):

No Attachment Found !

T). Extra Attachment :

No Attachment Found !

U). Scanned Industrial Application :

No Attachment Found !

V). Penalty :

No Attachment Found !

V). Additional Documents :

No Attachment Found !

No Records Exist in Official Document.

Application Submitted By:

kltps

Application Submitted On:

11/07/2017

Application Created On:

08/07/2017

Associated User:

kltps

[Print](#) [Close](#)



Annexure A (ii)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti

Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

14

(भूजल निकासी हेतु खेद पत्र)

Regret Letter for Ground Water Withdrawal

Project Name:	Kachchh Lignite Thermal Power Station Gujarat State Electricity Corporation Limited		
Project Address:	P.o.s.k.varmanagar-370601		
Village:	Panandhro	Block:	Lakhpat
District:	Kachchh	State:	Gujarat
Pin Code:			
Communication Address:	Chief Engineer (g), Gujarat State Electricity Corporation Ltd., Kachchh Lignite Thermal Power Station, Panandhro, Po - S.k. Varmanagar, Lakhpat, Kachchh, Gujarat - 370601		
Address of CGWB Regional Office :	Central Ground Water Board West Central Region, Opp Chanakyapuri Sector-3 Near Swastik Bunglows,, Part-1, R.c. Technical Road,, Ghatlodiya, Ahmedabad, Ahmedabad, Gujarat - 380061		

1. Application No.: 21-4/2628/GJ/IND/2017

2. Category: Safe
(GWRE 2011)

3. Project Status: Existing Project

3. Date of Rejection 09/09/2017

Sir,

1. Please refer to your above mentioned Application. The application is here by **REJECTED** because of non fulfillment of the criteria /documents as per CGWA Guideline & SOP. Further, this is to inform that withdrawal of ground by the firm without valid NOC will be treated as illegal and the firm shall be liable for penal action as per **Notified Guidelines, 2020 (S.O. 3289(E))**.

2. The application can be revived within 60 days from the date of rejection after removing the reason(s) for rejection. In this regard, please refer to the to Public Notice No. 8/2022, dated 13.10.2022 and corrigendum dated 03.11.2022 thereof.

3. In case of rejection of **fresh/ new application**, failure to remove reasons for rejection and revive the application within 60 days will result in permanent rejection of application and Project proponent shall have to apply afresh. Groundwater extraction in such case shall be considered illegal and EC/ Penalty shall be applicable as per Public Notice dated 03.11.2022.

4. In case of rejection of **renewal application**, failure to remove reasons for rejection and revive the application within 60 days will result in permanent rejection of application and Project proponent shall have to apply afresh for renewal. Groundwater extraction in such case shall be considered illegal **with effect from the next day** of validity end of earlier NOC and EC/ Penalty shall be applicable accordingly.

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



187 Annexure B (i)

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



15

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestCentR
Previous Login Date Time: 21/10/2024 14:08:00 PM , IP Address: 103.249.233.149

[Logout](#)

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/3255/GJ/IND/2017	Final Evaluation	Regret Letter	Piezometer/Telemetry Detail	Payment Details	Additional Attachment	NOC Process and Disburse Attachment
				Passbook		
Application Code :	18096					
Investor Request ID :						
PAN Number :						
GST Number :						
Please ensure that the project is MSME and the application iss for groundwater extraction upto 100 LKD :	NotDefined					
1. General Information:						
Water Quality: *	Saline/ Brackish					
Application Type Category/ Type of Application: *	Power generation unit					
(i) Name of Industry: *	KACHCHH LIGNITE THERMAL POWER STATION - GUJARAT STATE ELECTRICITY CORPORATION LIMITED					
Is Renew Applied: *	NotDefined					
Is Renewd: *	NotDefined					
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *						
Address Line 1: *	P.O. S.K. VARMANAGAR - 370601					
Address Line 2:						
Address Line 3:						
State: *	GUJARAT					
District: *	KACHCHH					
Sub-District: *	LAKHPAT					
Village/Town: *	Panandhro					
Latitude *						
Longitude *	Show Latitude & Longitude					
Area Type: *	Non-Notified					
Area Type Category: *	Safe					
Whether industry is MSME: *	Not Define					
Whether the project falls in Wetland Area: *	Not Define					
(iii) Communication Address						
Address Line 1: *	CHIEF ENGINEER (G), GUJARAT STATE ELECTRICITY CORPORATION LTD.,					
Address Line 2:	KACHCHH LIGNITE THERMAL POWER STATION, PANANDHRO					
Address Line 3:	PO - S.K. VARMANAGAR					
State: *	GUJARAT					
District: *	KACHCHH					
Sub-District:	LAKHPAT					
Pincode: *	370601					
Phone Number with Area Code:	91-2839-262452					
Mobile Number: *	91-9925208788					
Fax Number:	91-2839-262431					
E-Mail: *	cektps.gsec1@gebmil.com					

(iv) Salient Features of the Industrial Activity: *

Electricity Generation

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	1870.00		1870.00
Open Land	2062116.00		2062116.00
Road/ Paved Area	63550.00		63550.00
Rooftop area of building/ sheds	107460.00		107460.00
Total	2234996.00	0	2234996.00

(vi) Drainage in the Area (River/ Nala etc) :

NIL

(vii) Source of Availability of Surface Water for Industrial Use

NIL

(Submit Water Availability / Non Availability Certificate): * (S)

(viii) Average Annual Rainfall in the Area (in mm): *

155.00

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

Khanot Village

(x) Whether Ground Water Utilization for: *

Existing Industry

Date of Commencement :

29/03/1990

Date of Expansion :

(xi) Whether Ground Water Utilization for: *

Drinking and Domestic Use

Construction Activity Use

Commercial Use

Dewatering Use

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (S)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	27240.00	0.00	27240.00
b) Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	
c) Water Supply from Any Agency (m ³ /day): *	0.00	0.00	
Total Fresh Water Requirement : (a+b+c) (m³/day)			
d) Recycled Water Usage (m ³ /day):	0.00	0.00	
Total Water Requirement (a+b+c+d) (m³/day):			

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	27240.00	0.00	27240.00	365	9942600.00
Residential / Domestic	0.00	0.00	0.00	0	0.00
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	27240.00	0.00	27240.00		9942600.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	13500.00	365	4927500.00
b) Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	365	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	27240.00 (m³/day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: *

29

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/ Registered with CGWA	If so Details Thereof
1	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
2	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
3	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
4	Borewell	1990	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
5	Borewell	1995	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
6	Borewell	1995	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
7	Borewell	1995	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
8	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
9	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
10	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
11	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
12	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
13	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
14	Borewell	2015	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
15	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
16	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
17	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
18	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
19	Borewell	1990	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
20	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
21	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
22	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
23	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
24	Borewell	1995	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
25	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
26	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
27	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	

28	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No
29	Borewell	2015	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: 11

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/ Registered with CGWA	If so Details Thereof
1	Borewell	2017	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
2	Borewell	2017	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
3	Borewell	2017	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
4	Borewell	2018	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
5	Borewell	2018	180.00	250	75.00	80.00	20	365	Submersible Pump	52.00	No	No	
6	Borewell	2017	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
7	Borewell	2017	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
8	Borewell	2017	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
9	Borewell	2018	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
10	Borewell	2018	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	
11	Borewell	2018	180.00	250	75.00	40.00	20	365	Submersible Pump	25.00	No	No	

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (S)

Details:

Comprehensive report on ground water condition is attached herewith

5. Details of Rrainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already Implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (S)

Details:

Not done

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (S)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board	Sr.No.	Attachment Name	File Name	Download File	View File
	1	GPCB Referral Letter	GPCB visit Itr-20 06 17 (2).pdf	Download	View

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Application Number: 21-4/2628/GJ/IND/2017
Status-Rejected

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

INDUSTRIAL USE- NOC Condition

NOC Condition-I have read and understood, I agreed.

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to

Regional Director Central Ground Water Board West Central Region,

Opp Chanakyapuri Sector-3 Near Swastik Bunglows,,

Part-1, R.C. Technical Road,,

Ghatodiya, Ahmedabad,

AHMEDABAD, GUJARAT - 380061

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. No:-

2311170001213

Bharat Kosh Transaction Dated:

23/11/2017

5. Hard copy of application required: Yes

6. Ground Water Charges / Quality Ground Water Quality Approved Fresh Water

Ground Water Charge Required: Yes

Ground Water Charge Recieve: Not Define

Ground Water Charge Amount:

Ground Water Arrear Amount:

Ground Water Charge Type: Fresh Water Saline/ Brackish Saline-Rann of Kachch

Ground Water Charge				
SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

Ground Water Arrear				
SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

(7) Environment Compensation Required: NotDefined

SN	Date From	Date To	Daily Quantum (m3/day)(KLD)	Operational Days	Total Quantum	Area Type Category	Reason Name	Rate	Amount	Remark
No Record Exists.										

(8) Penalty for non Compliance of NOC conditions Required: No

Submitted Application will not be Processed till It the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii)) No Attachment Found !

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
--------	-----------------	-----------	---------------	-----------	----------------

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Rainwater harvesting Letter	rh_etp.pdf	Download	View	21 Nov 2017

E). Impact AssesmentReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (In case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Receipt (Processing Fee) : No Attachment Found !

K). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh receipt/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal: No Attachment Found !

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Site Plan	site plan.pdf	Download	View	21 Nov 2017

O). Certified Revenue Sketch : (Refer: 1 (ii))

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Revenue Sketch	revenue map.pdf	Download	View	21 Nov 2017

P). Documents of Ownership / Lease : (Refer: 1 (v))

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Permission Letter of GMDC	letter of gmdc for consent of bore well-2.pdf	Download	View	21 Nov 2017
2	Dhareshi borewell land	Dhareshi bore well land.pdf	Download	View	21 Nov 2017

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)

No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Water Report	water report of bore well.pdf	Download	View	21 Nov 2017

S). Authorization Letter (Previous:Authorization): No Attachment Found !

T). Extra Attachment :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Chllan Copy	1000rptNTRPGAR7Challan.pdf	Download	View	05 Dec 2017
2	Payment Receipt	1000rptNTRPGAR6Receipt.pdf	Download	View	05 Dec 2017

U). Scanned Industrial Application : No Attachment Found !

V). Penalty : No Attachment Found !

V). Additional Documents : No Attachment Found !

No Records Exist in Official Document.

Application Submitted By: ktps

Application Submitted On: 05/12/2017

Application Created On: 21/11/2017

Associated User: ktps

Fwd: Reminder mail for documents with respect to referback_3255_Kachchh Lignite Thermal Power Station

ME Me <tswcr-cgwb@nic.in>
Tue, 22 Oct 2024 11:31:41 AM +0530
To "Regional Director" <tswcr-cgwb@nic.in>

Annexure B (ii)

===== Forwarded message =====

From: Regional Director <tswcr-cgwb@nic.in>
To: <cekltps.gsecl@gmail.com>
Cc: Regional Director <tswcr-cgwb@nic.in>
Date: Wed, 22 Jul 2020 09:13:00 +0000
Subject: Reminder mail for documents with respect to referback_3255_Kachchh Lignite Thermal Power Station
===== Forwarded message =====

App No : 21-4/3255/G/J/ND/2017

Kachchh Lignite Thermal Power Station-Gujarat State Electricity Corporation Limited
Village-Panandhro
Taluka-Lakhpat
District- Kachchh

Sir/ Madam,
Sub: Regarding NOC for abstraction of groundwater:

With Reference to referback mail dated: 11.12.2018

Please submit following documents /reports within 30 days as per guidelines available on NOCAP website for processing of application for permission to abstract groundwater for industrial use, failing which The application will be liable for rejection on non-receipt of the desired documents. Soft copies of all documents also send to tswcr-cgwb@nic.in

1. Industry profile from GPCB.
2. Consent to operate/establish/approval letter from statutory bodies viz Ministry of Environment & Forest or State Pollution Control Board or State Level Expert Appraisal Committee or State Level Environment Impact Assessment Authority mentioning quantity of water to be abstracted.
3. Site plan with location map.
4. Detailed Water balance diagram with breakup of fresh and recycled water at each stage and it should be matched with industrial profile.
5. The waste water generation is very high i.e. 13500 cum/d. Proposal for recycle waste water in ETP and reused it as per GPCB guidelines.
6. Groundwater quality report of all existing bore wells from govt. approved laboratory (NABL accredited etc.). A certificate of accreditation of lab.
7. Certificate of water availability/non availability from the government water supplying agency.
8. Comprehensive report on groundwater conditions in and around 5 km of the areas surrounding industry containing the following details:
 - Geomorphology with rainfall, soil and river basin;
 - Hydrogeology of the area must include the following details:
 - Well inventory details containing:
 - Location of well with Longitude and latitude
 - Type of well/Year of construction
 - Depth of well with diameter
 - Depth to WL(m bgl)
 - Aquifer zone tapped
 - Aquifer parameter
 - Water table map
 - Groundwater quality report of all the inventory wells from government approved lab and EC/TDS quality map

9. Proposal for artificial recharge/rainwater harvesting shall be in the following format

- i. Proposal for rainwater harvesting as per the "guidelines /criteria for evaluation of proposal/ request for water abstraction (with effect from 16.11.2015)"

Catchment area	Area (m ²)	runoff coefficient	Avg. annual rainfall (m)	Rainwater harvesting (m ³ /y)
Roof top/shed		0.8		
Road / paved		0.5		
Open land/ Greenbelt		0.2		
Total				

- ii. Proposal for artificial recharge from pond as per the "guidelines /criteria for evaluation of proposal/ request for water abstraction (with effect from 16.11.2015)"

Sr.no.	Particulars	value
1	Area of pond	
2	Depth of pond	
3	Volume of pond	
4	Avg. water level in pond after rainfall	
5	Utilizable water level in pond	
6	Depth of recharge well	
7	Diameter of recharge well	
8	Infiltration rate of recharge	
9	Rainwater recharge through 1 recharge well	
10	No. of recharge well to be constructed in the pond	
11	Total amount of pond water to be recharge from pond	

- iii. Also submit the layout plan of the area showing the location of recharge wells along with no., depth, type and design of wells. Lithology/geology of the place where the recharge wells are proposed /existing.

Evaluating Officer

for Regional Director
West Central Region
Swaminarayan College Building
Shah Alam Tol Naka
Ahmedabad - 380 022

Ph: 079 25396007/25394464
FAX 079 25329379
email tswcr-cgwb@nic.in, tswcr-cgwb@nic.in

From: no-reply@cgwa-noc.gov.in
 To: "cekltps gsecl" <cekltps.gsecl@gebmail.com>, "cekltps gsecl" <cekltps.gsecl@gebmail.com>
 Cc: tswcr-cgwb@nic.in
 Sent: Tuesday, December 11, 2018 2:26:30 PM
 Subject: Referback_3255_Kachhh Lignite Thermal Power Station

AppNo. 21-4/3255 /GJ/IND/2017

Kachhh Lignite Thermal Power Station-Gujarat State Electricity Corporation Limited

Village-Panandhro

Taluka-Lakhpat

District- Kachhh

Sir,

Kindly submit following documents/clarifications for processing of application for NOC for groundwater abstraction. Soft copies of all documents also send to rdwcr-cgwb@nic.in or tswcr-cgwb@nic.in

1. Industry profile from GPCB.
2. Consent to operate/establish/approval letter from statutory bodies viz Ministry of Environment & Forest or State Pollution Control Board or State Level Expert Appraisal Committee or State Level Environment Impact Assessment Authority mentioning quantity of water to be abstracted.
3. Site plan with location map.
4. Detailed Water balance diagram with breakup of fresh and recycled water at each stage and it should be matched with industrial profile.
5. The waste water generation is very high i.e. 13500 cum/d. Proposal for recycle waste water in ETP and reused it as per GPCB guidelines.
6. Groundwater quality report of all existing bore wells from govt. approved laboratory (NABL accredited etc.). A certificate of accreditation of lab.
7. Certificate of water availability/non availability from the government water supplying agency.
8. Comprehensive report on groundwater conditions in and around 5 km of the areas surrounding industry containing the following details:
 - Geomorphology with rainfall, soil and river basin;
 - Hydrogeology of the area must include the following details:
 - Well inventory details containing:
 - Location of well with Longitude and latitude
 - Type of well/Year of construction
 - Depth of well with diameter
 - Depth to WL (mbgl)
 - Aquifer zone tapped
 - Aquifer parameter
 - Watertable map
 - Groundwater quality report of all the inventory wells from government approved lab and EC/TDS quality map
9. Proposal for artificial recharge/rainwater harvesting shall be in the following format
 - a. Proposal for rainwater harvesting as per the "guidelines /criteria for evaluation of proposal/ request for water abstraction (with effect from 16.11.2015)"

Catchment area	Area (m ²)	runoff coefficient	Avg. annual rainfall (m)	Rainwater harvesting (m ³ /y)
Roof top/shed		0.8		
Road / paved		0.5		
Open land/ Greenbelt		0.2		
Total				

- b. Proposal for artificial recharge from pond as per the "guidelines /criteria for evaluation of proposal/ request for water abstraction (with effect from 16.11.2015)"

Sr.no.	Particulars	value
1	Area of pond	
2	Depth of pond	
3	Volume of pond	
4	Avg. water level in pond after rainfall	
5	Utilizable water level in pond	
6	Depth of recharge well	
7	Diameter of recharge well	
8	Infiltration rate of recharge	
9	Rainwater recharge through 1 recharge well	
10	No. of recharge well to be constructed in the pond	
11	Total amount of pond water to be recharge from pond	

- c. Also submit the layout plan of the area showing the location of recharge wells along with no., depth, type and design of wells. Lithology/geology of the place where the recharge wells are proposed /existing.

Evaluating Officer
 CGWA, WCR
 Ahmadabad

Fwd: NOC Querymail_21-4/3255/GJ/IND/2017_KACHCHH LIGNITE THERMAL POWER STATION - GUJARAT STATE ELECTRICITY CORPORATION LIMITED

ME Me <tswcr-cgwb@nic.in>
Tue, 22 Oct 2024 11:29:02 AM +0530
To "Regional Director" <tswcr-cgwb@nic.in>

Annexure B (iii)

==== Forwarded message =====

From: <no-reply-cgwa@gov.in>
To: <cekltips.gsecl@gebmail.com> <cekltips.gsecl@gebmail.com>
Cc: <tswcr-cgwb@nic.in>
Date: Mon, 06 Sep 2021 07:14:45 +0000
Subject: NOC Querymail_21-4/3255/GJ/IND/2017_KACHCHH LIGNITE THERMAL POWER STATION - GUJARAT STATE ELECTRICITY CORPORATION LIMITED
==== Forwarded message =====

21-4/3255/GJ/IND/2017
KACHCHH LIGNITE THERMAL POWER STATION - GUJARAT STATE ELECTRICITY CORPORATION LIMITED

Madam/Sir,

Sub: NOC for abstraction of groundwater.

Kindly submit following documents/clarifications as per **Newnotified guidelines dated 24-09-2020** (<http://cgwanoc.gov.in>) within **5** days for processing of application for NOC for ground water abstraction. Otherwise application is liable to be **rejected**. Send **ONLY** soft copies of all documents to tswcr-cgwb@nic.in (NOTE: Do not forget to mention application no. and name of industry in email subject)

1. Impact Assessment Report by accredited consultants.
2. Revised Application with Signature and Seal (if requirement has changed from online application)
3. If the Project area is not falling in Wetland zone, submit affidavit for the same in NOCAP format.
4. Certificate/notarized affidavit of water non-availability from local govt water supply agency in NOCAP format.
5. Latest consent from GPCB/translation of consent submitted by you.

Evaluating Officer
CGWA, Ahmedabad

📎 **1 Attachment(s)** • Download as Zip



NOCAPInstructions.pdf
854.9 KB • 📄



196 Annexure B (iv)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti

Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

24

(भूजल निकासी हेतु खेद पत्र)

Regret Letter for Ground Water Withdrawal

Project Name:	Kachchh Lignite Thermal Power Station - Gujarat State Electricity Corporation Limited		
Project Address:	P.o. S.k. Varmanagar - 370601		
Village:	Panandhro	Block:	Lakhpat
District:	Kachchh	State:	Gujarat
Pin Code:			
Communication Address:	Chief Engineer (g), Gujarat State Electricity Corporation Ltd., Kachchh Lignite Thermal Power Station, Panandhro, Po - S.k. Varmanagar, Lakhpat, Kachchh, Gujarat - 370601		
Address of CGWB Regional Office :	Central Ground Water Board West Central Region, Swami Narayan College, Building, Shah Alam Tolnaka, Ahmadabad, Gujarat - 380022		

1. Application No.: 21-4/3255/GJ/IND/2017

2. Category: Safe
(GWRE 2020)

3. Project Status: Existing Project

Sir,

Please refer to your above mentioned Application. The Application is here by, rejected because of non fulfillment of the criteria /documents as per CGWA Guideline, 2020 despite repeated reminders. Further, this is to inform that withdrawal of ground by the firm without valid NOC will be treated as illegal and the firm shall be liable for penal action as per **Notified Guidelines, 2020 (S.O. 3289(E))**.

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

File No. CGWA-21/6/2020-CGWA-101
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RD & GR
CENTRAL GROUND WATER AUTHORITY
18/11, JAMNAGAR HOUSE, MAN SINGH ROAD, NEW DELHI

Date:06.04.2022

ORDER


Subject: Compliance conditions in Consent to Operate and Consent to Establish issued by State Pollution Control Board – reg.

Whereas the Central Government constituted the Central Ground Water Authority (hereinafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Authority has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, wherein it is provided that "All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water Authority as the case may be.

Now therefore, in view of the above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986, the authority hereby directs to specify that it shall be mandatory for the project proponent abstracting ground water to obtain No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water Authority as the case may be in the compliance conditions in Consent to Operate and Consent to Establish issued by State Pollution Control Board.

This issues with the approval of the Chairman.


(Dr. Rajesh Kumar Chandra)
Scientist 'E', CGWA

To,
All State Pollution Control Boards



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act 1986. The board has granted the consent order no. AWH-60261 vide letter no. PC/CCA-KUTCH-79(5)/GPCB ID-17838/204297 Date: 13/02/2014.

And whereas Board has received application inward No. **138449** dated 24/05/2018 for the **Renewal Consolidated Consent and Authorization (CC&A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To

G.S.E.G. Ltd (KLTPS) Panandhro,

Plot No: 236P, 255P,

Kutch Lignite Thermal Power Station,

Pandandhro,

Tal: Lakhpat,

Dist: Kutch-370601

1. Consent Order No. **AWH-94499**, Date of Issue: 13/07/2018.
2. The consent shall be valid up to **25/07/2023** for producing electricity:

Sr. No.	Product	Capacity Per Year
1.	Electricity	
	Unit I	70 MW
	Unit II	70 MW
	Unit III	75 MW
	Unit IV	75 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall comply with all conditions stipulated in Environment Clearance vide letter no J013012/6/2002. IA-II(T), dated 20/01/2005.
2. No ground water shall be withdrawn without obtaining prior permission from competent authority.

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

3. You shall operate centralized dusting facility and cover conveyor belts to control fugitive emission in the premises as well as surrounding area.
4. You shall comply with Fly Ash Notification and amendments from time to time.
5. You shall have to comply with all the conditions mentioned in the coal handling guideline.
6. Online Monitoring system shall be provided.
7. The regular maintenance of valve, pump, and other machinery shall carry out control and minimized the fugitive emission.

3. CONDITIONS UNDER WATER ACT 1974:

- 3.1 The quantity of industrial effluent generated from manufacturing process and other ancillary industrial operations shall be 16809 KL/day.
- 3.2 The final treated effluent shall be recycled and reused in the process and shall be utilized in the dust suppression and sprinkling purpose to minimize dusting.
- 3.3 The quantity of domestic waste water (Sewage) shall not exceed 72 KL/day.
- 3.4 The quality of the sewage shall dispose through septic tank / soak pit.

4. CONDITIONS UNDER AIR ACT 1981:

- 4.1 The following shall be used as fuel in the Boiler as following rates.

Sr. No.	Name of Fuel	Quantity per Month
1.	Lignite	224800 MT
2.	FO/LDO	500 MT
3.	Lime (for Unit IV having CFBC technique)	1800 MT

- 4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below.

Sr. No.	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler (Unit I)	230 (Common Stack)	Electro Static Precipitator	PM SO ₂ NOx	150 mg/Nm ³ 600 mg/Nm ³ 600 mg/Nm ³
2.	Boiler (Unit II)		Electro Static Precipitator		



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

Sr. No.	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
3	Boiler(Unit III)	190	Electro Static Precipitator	PM	150 mg/Nm ³
4	Boiler(Unit IV)	190	Electro Static Precipitator	SO ₂ NOx	600 mg/Nm ³ 600 mg/Nm ³

- 4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by Ministry of Environment and Forest dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{m}^3$
1	Sulphur Dioxide (SO ₂)	Annual	50
		24 Hours	80
2	Nitrogen Dioxide (NO ₂)	Annual	40
		24 Hours	80
3	Particulate Matter (Size less than 10 μm) OR PM ₁₀	Annual	60
		24 Hours	100
4	Particulate Matter (Size less than 2.5 μm) OR PM _{2.5}	Annual	40
		24 Hours	60

- 4.4 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted / displayed to facilitate identification.

- 4.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M.: 75 dB (A)

Between 10 P.M. to 6 A.M.: 70 dB (A)

5. Authorization under Hazardous and Other Waste [Management & Transboundary Movement] Rules, 2016 & amended.

5.1 Authorization Number: AWH- 94499 and shall valid up to 25/07/2023

5.2 G S E C Ltd (KLTPS) is hereby granted an authorization to operate facility for following hazardous wastes situated at Plot No. 236P, 255P, Kutch Lignite Thermal Power Station Pandandhro, Tal: Lakhpat, Dist Kutch-37060.

Sr. No.	Waste	Quantity per Annum	Category	Facility
1	Used Oil	30 MT	I-5.1	Collection, storage Transportation and disposal by selling out to authorized recyclers
2	Discarded Containers	0.5 MT	I-33.1	Collection, storage, Transportation and disposal by Selling to authorized vendor
3	Spent Iron Exchange resin containing Toxic metal	10 MT	I-35.2	Collection, storage, Transportation and disposal by Sending to authorized common facility only.
4	Waste residual containing Oil	0.2 MT	I-5.2	Collection, storage, Transportation and disposal by Sending to authorized common facility only
5	Oil Containing Cargo Residual	0.05 MT	I-3.1	Collection, storage, Transportation and disposal by sending to authorized common facility only
6	Insulated Copper Wire Scrap	5 MT	IV-7	Collection, storage, transportation and disposal by selling out to actual recyclers site processor
7	Discarded Asbestos	0.5 MT	I-15.2	Collection, storage, transportation and disposal by sending to authorized common facility only



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by selling out to registered recyclers, TSDF and Incineration facility.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986

5.5 GENERAL CONDITIONS OF AUTHORIZATION:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

Page 5 of 7

12. An application for the renewal of an authorization shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuing 31st March of the year.

7. GENERAL CONDITION:

- 7.1. Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.
- 7.2. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
- 7.3. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.
- 7.4. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 7.5. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.
- 7.6. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act- 1986 & Rules.
- 7.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act- 1986.



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

FILE	APP
CR	E

- 7.8 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 7.9 Applicant shall have to comply with all the guidelines / Directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.
- 7.10 Applicant shall not use/withdraw ground water either during construction and /or operation phase.
- 7.11 Environmental cell shall be setup and shall be responsible for the total Environmental management
- 7.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

Sushil Yegda
(Sushil Yegda)

Senior Environment Engineer

NO: PC/ CCA- KUTCH- 79(9)/GPCB ID – 17838/

Date:

ISSUED TO:

G.S.E.C. Ltd (KLTPS) Panandhro,
Plot No: 236P, 255P,
Kutch Lignite Thermal Power Station,
Pandandhro,
Tal: Lakhpat,
Dist: Kutch-370601

01/08/2007 - 20/08/2008

Page 7 of 7

V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, WZ, **PUNE**

Original Application No.54/2024

Plaintiff
Petitioners

-Versus-

Defendant
Opposite PartyOn behalf of Respondent No. 6 and 9

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing **Affidavit** above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct properly. Failing which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the.....30th.....day on September 2024

NAME OF ADVOCATE

Gigi C George, Adv
Standing Counsel
Ch. No.336, Lawyers Chamber Block,
Saket District Court, New Delhi
Also at Ch.457, Block-1
Delhi High Court, New Delhi
Enrol No.D1154@/1999
Mob: 9810625315
Email: gigigeorge.adv42@yahoo.in

CLIENT

Vinod Kumar Dhaundiya
30/09/2024
VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi